IN THE HIGH COURT OF JHARKHAND AT RANCHI

Civil Review No.22 of 2010

Jhalo Devi **... ... Petitioner**

Versus

The State of Jharkhand and Ors. **... ... Opp. Parties**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

34/17.04.2021 Ms. Vandana Singh, Advocate submits that the learned counsel for the opposite party – State Mr. Sandip Verma, is suffering from COVID – 19 and therefore a prayer for adjournment has been made on his behalf.

2. Nobody appears on behalf of the petitioner.

3. Considering the submissions made, the matter is adjourned and is directed to be posted on 11.06.2021.

(Anubha Rawat Choudhary, J.)

Saurav/